

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 254 OF 2018 &
IA NOS. 1060 OF 2018 & 1059 OF 2018 IN

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pragathi Group

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ananatha Narayan M.G. for
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-4

ORDER

(IA NO. 1059 OF 2018 - FOR EXEMPTION FROM FILING CERTIFIED COPY OF IMPUGNED ORDER)

Heard the learned counsel, Mr. Anantha Narayan M.G., appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant submitted that, IA No.1059 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed. With these observations, the instant IA stands disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 13.11.2018.

APPEAL NO. 254 OF 2018

The Learned Counsel, Mr. Balaji Srinivasan, accepts notice for Respondent No.4 and prays for four weeks' time to file reply to the main appeal and learned counsel appearing for the Appellant prays for two week to file rejoinder.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondents, as stated above, are placed on record.

Learned counsel appearing for the Respondent No. 4 is permitted to file the reply on or before 10.10.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 26.10.2018 after duly serving copy on the other side.

List the matter on **15.11.2018**, *as requested*. In the meantime, Respondent No.4 is directed not take any coercive action till the next date of hearing i.e. by 15.11.2018.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member